

(c) The abolition of contract labour has to be preceded by certain changes in working methods. National Mineral Development Corporation (NMDC) was entrusted with the work of preparing a detailed Engineering Report for making improvements in Mining operations and Transport of Raw Sand to the plant with a view to departmentalise mining work. A Draft report received in the end of February, 1981 from NMDC is under study by the management of Indian Rare Earths. Discussions are also being held with the unions in association with A.L.C. (C), Ernakulam.

(d) No.

(e) and (f). Do not arise.

Revitalising of Refractory and Ceramic Units of Burn Standard Company Ltd.

7502 SHRI HANNAN MOLLAH: Will the Minister of INDUSTRY be pleased to state:

(a) whether it is a fact that the Refractory and Ceramic units of Burn Standard Company Ltd., Raniganj which was taken over seven years ago, is not provided with sufficient fund and equipment;

(b) whether Government have any proposal to modernise, revitalise and develop this unit; and

(c) if so, when it will be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) The requirement in terms of funds and equipment for meeting the operational needs of the Raniganj works are being met time to time by Burn Standard Co. Ltd. As the cost of sales of refractories produced at this unit do not cover all charges relating to production, the balance is made up by cash assistance.

(b) and (c). In view of the fact that existing resources have not been utilised to full capacity, investment on Plan account is limited to urgent requirements.

Cord resources for Feeding the Digvijay Cement Factory

7503. SHRI DIGVIJAY SINH: Will the Minister of INDUSTRY be pleased to refer to the reply given to Unstarred Question No 3032 on 11th March, 1981 regarding cord resources for feeding the Digvijay Cement Factory and state:

(a) whether Digvijay Cement Company, Jamnagar, surrendered the mining lease for mining calcareous sand near the cord reef zone of the Gulf of Kutch; and

(b) if not, what other steps are planned to conserve the cords in this proposed Marine National Park area?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b). M/s. Shree Digvijay Cement Co. Ltd. at Jamnagar while accepting the conditions stipulated in the Letter of Intent, have in respect of this condition indicated that it will be possible to surrender the mining lease for mining calcareous sand granted to them only when all their kilns are converted into dry ones and that this can be done only in a phased manner depending upon the grant of mining leases for adequate availability of limestone of required quality, finances and other infrastructure facility. This matter is being examined.

सधु उद्योगों के लिए अघिमाम्य मूल्य

7504. श्री केसर मूल्य : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि बड़े उद्योगों और सरकारी क्षेत्र के उद्योगों की अघेक्षा सधु उद्योगों के लिए मूल्यों के मामले में अघिमाम्य व्यवहार देने के बारे में सरकार की वर्तमान नीति क्या है ?

उद्योग मंत्रालय में राज्य मंत्री (श्री चरनजीत चानना) : वर्तमान सर-

कारी नीति यह है कि जहाँ कहीं भी निविदाओं के उत्तर में बड़े उद्योग क्षेत्र के तथा लघु उद्योग क्षेत्र के एक-एक लिखनामे भेजते हैं, लघु एककों को प्रत्येक मामले में वास्तविक मात्रा पर अधिकतम 15 प्रतिशत तक जिसका निर्णय गुणावगुण के आधार पर होता है, उचित तथा युक्तियुक्त मूल्यों की अधिमानता प्रदान की जाती है। जहाँ एक ही प्रकार की वस्तुओं के बारे में सरकारी क्षेत्र के तथा लघु क्षेत्र के एक-एक प्रतियोगिता में मूल्य बताते हैं, सरकारी क्षेत्र के एककों की अपेक्षा लघु क्षेत्र को सामान्यतः मूल्यों में 5 प्रतिशत की अधिमानता देने की अनुमति है।

Fixation of rateable value of House in Ashok Nagar, New Delhi

7505. SHRI BHEEKHABHAI Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether basis of fixation of House Tax differs from year to year and depends on the cost of construction of the year in which it was built;

(b) the rateable value of houses in Block 30 to 69, Ashok Nagar, New Delhi alongwith their covered area and basis for re-opening of old cases; and

(c) whether the Municipal Corporation, Delhi is also proposing to give exemption to those house owners whose rateable value is less than Rs. 1200- as has been done by the New Delhi Municipal Committee?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) The Municipal Corporation of Delhi has intimated that the standard rent of a property is computed on the amount of reasonable cost of construction and the market price of the land comprised in the premises on the date of the commencement of construction as provided under Section 6(2)(b) of the Delhi Rent Control Act, 1958. The House Tax is charged on the graduated

scale of rate of tax as decided by the Corporation on year to year basis.

(b) The Municipal Corporation of Delhi has intimated that there are about 700 properties in Block No. 30 to 69, Ashok Nagar, New Delhi and there are variations in rateable value as also the carpet area of these properties. General objections to the assessment under Section 124 of the Delhi Municipal Corporation Act, 1957 are invited every year in the month of November and December. The objections received in response to public notices are considered by the Corporation and rateable values revised wherever necessary.

(c) No, Sir. The Corporation has reported that under Section 114(2) of the D.M.C. Act, 1957 lands and buildings of which the rateable value does not exceed Rs. 100 are, however, exempted from the payment of General Tax.

कागज की कमी

7507. श्री नरन किशोर शर्मा : क्या उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) देश में पिछले तीन वर्षों के दौरान किस्म वार कितने कागज का उत्पादन किया गया ;

(ख) क्या सरकार को यह जानकारी है कि कच्चे माल की कमी के कारण उत्पादन में वृद्धि करने के लिए कागज उत्पादकों को - जिन कठिनाइयों का सामना करना पड़ रहा है उत का कोई संभव समाधान नहीं है ;

(ग) यदि हां, तो क्या सरकार देश में उपलब्ध साधनों का उचित उपयोग करके कागज की कमी को दूर करने की स्थिति में है ;